## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3358
ANSWERED ON:13.12.2012
BIDDING PROCESS FOR POWER PROJECTS
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## Will the Minister of POWER be pleased to state:

- (a) whether the Government has made any changes in the bidding process to be made by the Private sector companies for the construction of major power projects in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the said changes are also likely to affect the common consumers; and
- (d) if so, the details of the said impact?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

- (a): No, Madam. As per the Electricity Act, 2003, generation is a delicensed activity. The Government has not made any guidelines for construction of major power projects by the private sector companies in the country through bidding process. However, under Section 63 of the Electricity Act, 2003, the Ministry of Power issued guidelines for procurement of power by distribution licensees through competitive bidding for long-term (for a period of seven years and above) & medium-term (exceeding one year and up to seven year) on 19th January, 2005 and amended it from time to time. On 15th May, 2012, Ministry of Power has also issued Guidelines for procurement of Power by distribution licensees for short term (for a period of less than or equal to one year).
- (b) to (d): Do not arise in view of (a) above.